

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).48664/2023

(Arising out of impugned final judgment and order dated 25-11-2022 in MCRCA No.711/2022 passed by the High Court of Chhatisgarh at Bilaspur)

RAMKUMAR KURREY

Petitioner(s)

VERSUS

THE STATE OF CHHATTISGARH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.248658/2023-CONDONATION OF DELAY IN FILING and IA No.248657/2023-EXEMPTION FROM FILING O.T. and IA No.248659/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 15-12-2023 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Abhinav Shrivastava, AOR
Mr. Bajrang Agrawal, Adv.
Ms. Unnati Vaibhav, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. It is submitted by the learned counsel for the petitioner that the co-accused - Gandhidas Mahant, who was similarly situated as the petitioner, has been enlarged on anticipatory bail by this Court.
3. Let notice be issued, returnable after three weeks.
4. In the meantime, the petitioner shall not be arrested in connection with Crime No.45 of 2022 registered at Police Station - Nawagarh, District Janjgir-Champa till the next date of hearing.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)